

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

ORIGINAL APPLICATION NO. 405 OF 1987

Phool Singh & others Applicant

Versus

Union of India & others Respondents.

Hon'ble D.S.Misra- AM
Hon'ble G.S.Sharma-JM

This application under section 19 of the Administrative Tribunals Act no.XIII of 1985 was filed by the applicant without exhausting the departmental remedy. Shri H.P.Chakravorti appearing on behalf of the applicant has requested that he may be allowed to withdraw this petition with liberty to file a fresh petition after the necessary ^{formalities of} orders. The applicant is allowed to withdraw this petition with liberty to file fresh petition.

} *Sharma*
MEMBER (A)

} *Dh*
MEMBER (A)

Dt/30.11.88/